

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY SEVENTH SESSION)

No. 5625]

FRIDAY, JULY 29, 2022

**Brief Record of the Proceedings of the Meeting of the Rajya Sabha held
on the 29th July, 2022**

11-00 a.m.

1. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) Notification No. G.S.R. 226 (E), dated the 28th March, 2022, publishing the Legal Metrology (Packaged Commodities) Amendment Rules, 2022, under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

2. A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (1) of Section 105 of the Consumer Protection Act, 2019 :-

(1) G.S.R. 484 (E), dated the 30th June, 2022, publishing the National Consumer Disputes Redressal Commission (Group 'C' posts) Recruitment Rules, 2022.

(2) No. A-119/MC/NCDRC/2020, dated the 6th July, 2022, publishing the Consumer Protection (Mediation) Amendment Regulations, 2022.

3. (1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Thirty- ninth Annual Report and Accounts of National Bicycle Corporation of India Limited (NBCIL), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts and

the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(ii) (a) Sixty-first Annual Report and Accounts of the Tungabhadra Steel Products Limited (TSPL), Bengaluru, Karnataka, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (ii) (a) above.

4. A copy (in English and Hindi) of the Ministry of Railways Notification No. S.O. 2368 (E), dated the 24th May, 2022, issued under sub-section (2) of Section 196 of the Railways Act, 1989, exempting the Railways from the application of the provisions of Sections 21, 22 and 23 of the said Act in respect of certain works, as specified therein.

5. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution), Notification No. S.O. 384 (E), dated the 23rd May, 2022, publishing the Food Security (Assistance to State Governments) (Amendment) Rules, 2022, under sub-section (3) of Section 39 of the National Food Security Act, 2013.

6. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. S.O. 2780 (E), dated the 17th June, 2022, amending the principal Notification No. S.O. 371 (E), dated the 8th February, 2017, by substituting certain entries as mentioned therein, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services), Act, 2016.

7. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Forty-Fourth Annual, Report and Accounts of the Indian Trade Promotion Organisation (ITPO), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Organisation.

(ii) (a) Fifty-eighth Annual Report and Accounts of the MMTC Limited, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (ii) (a) above.

8. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (3) of Section 36 of the Insecticides Act, 1968, along with Delay Statements:-

(1) G.S.R. 620 (E), dated the 8th September, 2021, publishing the Insecticides (Amendment) Rules, 2021.

(2) S.O. 153 (E), dated the 12th January, 2022, amending the Schedule to the said Act by inserting certain entries, as mentioned therein.

(3) G.S.R. 39 (E), dated the 24th January, 2022, publishing the Insecticides (Amendment) Rules, 2022.

(4) S.O. 1890 (E), dated the 21st April, 2022, amending the Schedule to the said Act by inserting certain entries, as mentioned therein.

9. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under Section 21 of the Coconut Development Board Act, 1979, along with Delay Statements:-

(1) G.S.R. 17 (E), dated the 17th January, 2022, publishing the Coconut Development Board (Amendment) Rules, 2021.

(2) S.O. 277 (E), dated the 19th January, 2022, publishing the Coconut Development Board (Amendment) Regulations, 2021.

(3) S.O. 2430 (E), dated the 27th May, 2022, publishing the Coconut Development Board Employees (Conditions of Service) Amendment Regulations, 2022.

10. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), issued under Section 3 of the Essential Commodities Act, 1955:-

- (1) S.O. 1021 (E), dated the 8th March, 2022, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Amendment Order, 2022.
- (2) S.O. 1515 (E), dated the 31st March, 2022, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Second Amendment Order, 2022.

11. A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 1885 (E), dated the 20th April, 2022, publishing the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2022, issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914.

12. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (a) Forty-seventh Annual Report and Accounts of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

13. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (ii) (a) Annual Report and Accounts of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Society.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report and Accounts of the Software Technology Parks of India (STPI), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Society.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iv) (a) Twenty – sixth Annual Report and Accounts of the National Institute of Electronics and Information Technology (NIELIT), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (v) (a) Thirtieth Annual Report and Accounts of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

14. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Fiftieth Annual Report and Accounts of the Jute Corporation of India Limited, (JCI), Kolkata, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

15. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. G.S.R. 375 (E), dated the 20th May, 2022, publishing the Indian Boiler (Amendment) Regulations, 2022, under sub-section (2) of Section 28 of the Boilers Act, 1923.

16. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Fifteenth Annual Report and Accounts of the Jammu and Kashmir Development Finance Corporation Limited (JKDFC), Jammu, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(ii) (a) Sixteenth Annual Report and Accounts of the Jammu and Kashmir Development Finance Corporation Limited (JKDFC), Jammu, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (ii) (a) above.

17. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 30 of the Central Agricultural University Act, 1992:—

(a) Annual Report of the Central Agricultural University, Imphal, Manipur, for the year 2020-21.

(b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

18. A copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification No. G.S.R. 347 (E), dated the 11th May, 2022, publishing the Use of Low Power Radio Frequency Devices in the frequency band 433.05 to 434.79 MHz (Exemption from License) Rules, 2022, under sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933.

19. A copy (in English and Hindi) of the Ministry of Communications (Department of Posts) Notification No. G.S.R 402 (E), dated the 30th May, 2022, publishing the Indian Post Office (Amendment) Rules, 2022, under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

20. A copy (in English and Hindi) of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries) Notification No. G.S.R. 216 (E), dated the 22nd March, 2022, publishing the Coastal Aquaculture Authority (Amendment) Rules, 2022, under Section 26 of the Coastal Aquaculture Authority Act, 2005.

21. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Coastal Aquaculture Authority (CAA), Chennai, for the year 2016-17, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Authority.
 - (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Coastal Aquaculture Authority (CAA), Chennai, for the year 2017-18, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Authority.
 - (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report and Accounts of the Coastal Aquaculture Authority (CAA), Chennai, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Authority.
 - (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

11-03 a.m.

2. Statements by Ministers

1. Shri Krishan Pal, Minister of State in the Ministry of Power and Ministry of Heavy Industries, laid on the Table, the following Statements (in English and Hindi) regarding:—

- (i) Status of implementation of recommendations contained in the Two Hundred and Ninety-ninth Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2020-21) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
- (ii) Status of implementation of the recommendations contained in the Three Hundred and Second Action Taken Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2020-21) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
- (iii) Status of implementation of the recommendations contained in the Three Hundred and Sixth Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2021-22) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

11-04 a.m.

2. Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and Ministry of Parliamentary Affairs, laid on the Table, a Statement (in English and Hindi) regarding Status of implementation of the recommendations contained in the Eleventh Report of the Department-related Parliamentary Standing Committee on Railways on Demands for Grants (2022-23) pertaining to the Ministry of Railways.

3. Dr. Sanjeev Kumar Balyan, Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying, laid on the Table, a Statement (in English and Hindi) regarding Status of implementation of the recommendations contained in the Fortieth Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022-23) pertaining to the

Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying.

11-05 a.m.

4. Shrimati Anupriya Singh Patel, Minister of State in the Ministry of Commerce and Industry, laid on the Table, the following Statements (in English and Hindi) regarding:—

- (i) Status of implementation of the recommendations/observations contained in the One Hundred and Forty-fourth Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the recommendations/observations contained in its One Hundred and Thirty-ninth Report on "Impact of Goods and Services Tax (GST) on Exports".
- (ii) Status of implementation of the recommendations/observations contained in the One Hundred and Forty-sixth Report of the Department-related Parliamentary Standing Committee on Commerce on "Impact of Banking Misappropriation on Trade and Industry".
- (iii) Status of implementation of the recommendations/observations contained in the One Hundred and Fifty-first Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the recommendations/observations contained in its One Hundred and Forty-sixth Report on "Impact of Banking Misappropriation on Trade and Industry".

11-06 a.m.

5. Shrimati Anupriya Singh Patel, Minister of State in the Ministry of Commerce and Industry, laid on the Table, a Statement (in English and Hindi) regarding Status of implementation of the recommendations contained in the One Hundred and Sixty-sixth Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the recommendations contained in its One Hundred and Sixtieth Report on Demands for Grants (2021-22) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

6. Shri Devusinh Chauhan, Minister of State in the Ministry of Communications, laid on the Table, a Statement (in English and Hindi) regarding regarding Status of implementation of recommendations/ observations contained in the Twenty Sixth Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on "Suspension of Telecom Services/Internet and its Impact" pertaining to the Department of Telecommunications, Ministry of Communications.

11-07 a.m.

3. Statement regarding Government Business

Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and Ministry of Parliamentary Affairs, made a Statement regarding Government Business for the week commencing Monday, the 1st of August, 2022.

‡11-10 a.m.

The House adjourned and re-assembled at 12-00 Noon.

(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by the following Members, who entered the 'Well' of the House, shouted slogans, displayed placard and persistently and willfully obstructed the proceedings of the House, the Chair adjourned the House for the day):—

1. Shri Akhilesh Prasad Singh
2. Dr. Ameer Yajnik
3. Shri G.C. Chandrashekhar
4. Dr. L. Hanumanthaiah
5. Shri Syed Nasir Hussain
6. Shri Rajmani Patel
7. Shri Dhiraj Prasad Sahu

‡ From 11-08 a.m. to 11-10 a.m., some points were raised.

8. *Shrimati Phulo Devi Netam*
9. **Shri Shaktisinh Gohil*
10. *Shri Neeraj Dangi*
11. *Shri K.C.Venugopal*
12. *Shrimati Jebi Mather Hisham*
13. *Shrimati Ranjeet Ranjan*
14. *Shri Imran Pratapgarhi*
15. *Shri Pramod Tiwari*

Due to continuous disruptions in the proceedings of the House, 5 Matters to be Raised with Permission (Zero Hour Submissions), and 2 Special Mention permitted by the Chairman, as detailed below, on matters of public importance, could not be taken up.

Matters to be raised with Permission

- | | | |
|----|--------------------------------|---------------------------------------------------------------------------------------------------------------|
| 1. | Shri Pramod Tiwari | Concern over record increase in the deposits of Indians in Swiss Bank and other foreign Banks. |
| 2. | Prof. Manoj Kumar Jha | Need to make mental health care more accessible. |
| 3. | Shri Dhananjay Bhimrao Mahadik | Demand to establish a National Institute of Technology in the name of Chhatrapati Sahuji Maharaj at Kohlapur. |
| 4. | Shri Deepender Singh Hooda | Concern over safety of MLAs in Haryana. |
| 5. | Shri Kailash Soni | Demand to stop the misuse of subsidized Urea meant for agriculture. |

Special Mentions

- | | | |
|----|--------------------|-------------------------------------------------------------|
| 1. | Shri Naresh Bansal | Need to take urgent steps for mitigation of climate change. |
|----|--------------------|-------------------------------------------------------------|

* Also displayed placard from the "Well" of the House.

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2. Dr. Sasmit Patra Demand for reservation for
To associate women in Parliament and
Shrimati Mamata Legislative Assembly.
Mohanta

♦ 12-03 p.m.

The House adjourned till 11-00 a.m. on Monday, the 1st August, 2022.

P. C. MODY,
Secretary-General

♦ From 12-00 Noon to 12-03 p.m., some points were raised.